

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE


CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 28.7.1979

C O R R I G E N D U M
INCOME TAX


No. 2952 (F.No.261/5/78-ITJ): In exercise of the powers conferred by sub-section(1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and all other powers enabling it in that behalf and in partial modification of the previous Notification No.2885(F.No. 261/5/78-ITJ) dated 18.6.1979, the Central Board of Direct Taxes, hereby directs that the following amendments may be made:-

- (1) In the jurisdiction of AAC, RP, Pune, the entries No.31. TRO-I, Pune, 32. TRO-II, Pune and 33. TRO-III, Pune may be deleted.
- (2) In the jurisdiction of AAC, TR, Thane, the entries No.17. TRO-I, Thane, 18. TRO-II, Thane and 29. TRO, Solapur. may be deleted.
- (3) In the jurisdiction of AAC, KR, Kolhapur, the entry No.10. TRO, Kolhapur, may be deleted.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income tax, Pune-I, Pune - 15 copies
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.& P)(Bulletin) - New Delhi, 5- copies.
4. Ad-VI Section/E.D. Section.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes

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